

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU

SUPPLEMENTARY CAUSE LIST DATED **01.10.2026** (THURSDAY)

CHENNAI BENCH (**HYBRID MODE**)

02:00 PM

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In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial),

Hon'ble Mr. Jatindranath Swain, Member (Technical)

Note:

1. Mention will be permitted only after notice (written or oral) to the other side.
2. Mentioning by Counsels/Parties appearing through Virtual Mode will be taken up only after the conclusion of physical mentioning in the open Court. Further, the Counsels /Parties mentioning through Virtual Mode are invariably required to post the details in the chat box.
3. Senior Advocates are requested to refrain from mentioning matters, as it may be inappropriate to the status they hold.
4. To avoid interruptions during hearing and to provide optimum convenience to the Bench in granting opportunity to all the counsels/parties, those who appear by Virtual Mode are required to use "Raise Hand" option on Cisco WebEx. If this instruction is not obeyed, the Court Master will 'MUTE' the audio.

For Direction

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	IA No. 1138/2026 (To Recall) in Comp App (AT) (CH) No. 64/2025 To dispense with IA No. 661/2025 For Stay IA No. 662/2025	Kanniah Anandh & 2 Ors Vs Union Of India, through SFIO	Mr. Dhanaram Ramachandran	

Copy to:

By the order of Hon'ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in